

GOVERNMENT OF INDIA
MINISTRY OF RURAL DEVELOPMENT
DEPARTMENT OF RURAL DEVELOPMENT

LOK SABHA
UNSTARRED QUESTION NO. 449
ANSWERED ON 20/07/2021

BENEFICIARIES OF PMAY-G

449. DR. RAM SHANKAR KATHERIA:

Will the Minister of RURAL DEVELOPMENT be pleased to state:

- (a) the details of the process by which beneficiaries of Pradhan Mantri Awaas Yojana-Gramin (PMAY-G) whose names have not been included by the Panchayat Samiti in the list, can get housing units;
- (b) whether the Government has set up any grievance redressal system to check the corruption committed by Panchayat Secretary of Gram Pradhan under PMAY-G; and
- (c) if so, the details thereof?

ANSWER

MINISTER OF STATE IN THE MINISTRY OF RURAL DEVELOPMENT
(SADHVI NIRANJAN JYOTI)

(a) The Pradhan Mantri Awaas Yojana-Gramin (PMAY-G) being implemented w.e.f. 1st April, 2016 aims to provide "Housing for All" through provision of pucca house with basic amenities to all houseless households living in kutcha and dilapidated house in rural areas. Under PMAY-G, the beneficiaries are identified based on the housing deprivation parameters in Socio Economic Caste Census (SECC) 2011 and new survey Awaas+ 2018 to identify left out eligible households subject to due verification by Gram Sabha and completion of Appellate Process. The system generated/ Auto generated priority lists were circulated to the States/UTs for conduct of Gram Sabha verification and preparation of the GP/Village wise Permanent Wait List (PWL) of PMAY-G. The Scheme is implemented on the ground level by the concerned State Government/ UT Administration. The Gram Sabha can only recommend the names for deletion, if not eligible, and it cannot include/ add any name in the Permanent Wait List (PWL) of a Gram Panchayat under PMAY-G.

(b)&(c) Yes Sir. The Framework for Implementation (FFI) of PMAY-G provides setting up of a grievance redressal mechanism at different levels of administration viz., Gram Panchayat, Block, District and at the State level. An official of the State Government is designated at each level to ensure disposal of grievances to the satisfaction of the complainant. The detail of the designated grievance redressal official (including name, telephone number and address) at each level for addressing the grievance and the procedure to file the grievance is to be prominently displayed in each Panchayat. There is also a procedure of lodging of complaints on the Centralized Public Grievance Redressal and Monitoring System (CPGRAMS) portal (pgportal.gov.in). The complaints received in the Ministry through CPGRAMS or otherwise, are forwarded to the respective State Governments for redressal of the grievance and furnishing the Action Taken Report to the Ministry under intimation to the complainant within one month of receipt of the complaint.